

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

31.

IA-1252/2024 in C.P.(IB)/836(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.05.2024**

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Ltd.
Through RP Mvk Ipe LLP
Vs
Ramnivas Vishnudas Agarwal

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Counsel for the RP present. Counsel for the Personal Guarantor present.
2. Counsel for the Personal Guarantor seeks two weeks' time to file reply. Time granted, finally. Copy of the reply to be served upon the RP at least three days in advance of the next date of hearing.
3. List this matter on **21.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)